

25

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

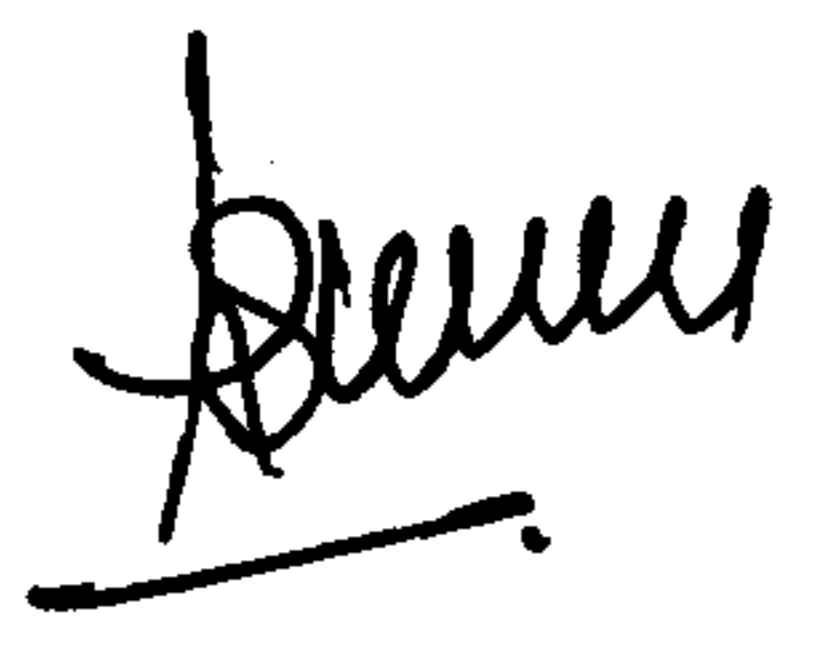
IA 25/2018 in T.P. No. 83/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 309/2009 in C.P. No. 25/2006 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Malibu Plastica (P) Ltd.

Section of the Companies Act: Section 392(2) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHISH SHAH	Practising Company Secretary	Malibu Plastica Pvt Ltd.	
2.				

ORDER


Learned PCS Mr. Ashish Shah present for Applicant in IA 25/2018.

This application is filed by the petitioner in TP 83/2017 (CA-309/2009 of Hon'ble Gujarat High Court) seeking permission to withdraw TP 83/2017 (CA-309/2009).

The resolution of the company is filed.

Permission granted to withdraw TP 83/2017(CA-309/2009).

Application is disposed accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 17th day of January, 2018.